

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 101
444/252/ND/2020

IN THE MATTER OF:

M/s. Dynamik Developers Private Limited

...APPELLANT

Vs.

ROC NCT of Delhi & Haryana

...RESPONDENT

Section

Under Section 252

**Order delivered on 01.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Appellant

For the Income Tax Department

:Mr. Himanshu Harbola, Advocate.

:Mr. Ankit Singh, Advocate.

ORDER

Heard the submissions made by the Learned Counsel for the Appellant. The Learned Counsel for the Appellant has submitted that he will once again serve the notice and also a copy of the today's order by e-mail and will take steps for filing affidavit in terms of Section 65b of the IT Act before the next date of hearing. The Learned Counsel for Income Tax Department has appeared and acknowledged the receipt of service of notice, therefore there is no need to serve notice on Income Tax Department. The Learned Counsel for Income Tax Department has prayed for two weeks' time for filing the reply in the matter. The time prayed for is granted. Matter is adjourned to 15.12.2020.

—sd—

**(V.K. Subburaj)
Member (T)**

—sd—

**(P.S.N. Prasad)
Member (J)**

(Meenu)